

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1512/2011 - EX[DB]

Date 15/02/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S CHAURASIA PRODUCTS
88, WHITE GANJ, HARDOI(UP)
M/S CHAURASIA PRODUCTS

Appellant

Vs
Respondent

C.C.E. LUCKNOW

I am directed to transmit herewith a certified copy of **Final order No. A/146/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

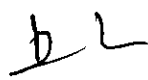
2012 EX[DB] dated 07-2-12


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult *SH. A. K. MISHRA,*
1, CSC-6, FIRST FLOOR,
PARK PLAZA, B.S. APARTMENTS,
SECTOR-9, ROHINI, DELHI-85
3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM,
NEW DELHI-110066**

COURT NO. III

Central Excise appeal No. 1512/2011

[Arising out of Order-in-Appeal No. 20-CE/LKO/2011 dated 22.2.2011 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow].

Date of Hearing/decision: 2nd February, 2012

For approval and signature:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial);
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Chaurasia Products

Appellants

Vs.

CCE, Lucknow

Respondent

Present for the Appellant : None

Present for the Respondent : Shri S.R. Meena, D.R.

**Coram: Hon'ble Mrs. Archana Wadhwa,
Member (Judicial);
Hon'ble Shri Rakesh Kumar, Member (Technical)**

FINAL ORDER NO. A/146/2012-EX (BR)

Per Rakesh Kumar:

Tribunal vide stay order No. 1537/2011-Ex dated 7.12.2011 had directed the appellants to deposit an amount

of Rs. 7,21,491/- along with interest within a period of 4 weeks and compliance was to be reported today. Today when the matter was called, none ^{representing the Appellant} appeared. There is no report of compliance of the Tribunal's order dated 7.12.2011. Therefore, appeal is dismissed for non-compliance of the provision of Section 35F of Central Excise Act, 1944.

(Dictated and pronounced in the open Court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RK